

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-421/(PB)/2017

In the matter of :

Amar Tours & Transport

... PETITIONER

Vs.

G.P. Airlines (India) Limited

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Saurabh Upadhyay, Advocate

Mr. Vipul Sharma, Advocate

Mr. Harshit Sanwal, Advocate

For the Respondent/Corporate Debtor : -

Dr. UK Chaudhary, Sr. Advocate

Mr. Abdes Chaudhari, Advocate

Mr. Meenesh Dubey, Advocate

Ms. Manisha Chaudhary, Advocate

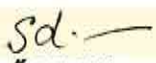
Mr. Himanshu Vij, Advocate

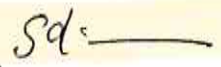
ORDER

Learned Counsel for the petitioner is present. Ld. Senior Counsel for the respondent is also present and points out that there is a defect in non-compliance in relation to the consent of Insolvency resolution professional named in the prescribed format. Ld. Counsel for the petitioner seeks some time to rectify the defects, if any.

Taking into consideration the proviso to Section 9 (5), a week's time is granted within this period, the petitioner will rectify the defects, if required, as pointed out by the other side.

Post the matter on 22.11.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit